



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE,

NOTICE.

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and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

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All Notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

R. A. DUNCAN,

Publisher, The Orissa Gazette.

NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form are available for sale at the office of the Secretary to the Orissa Advisory Council, Cuttack.

Rs. as.

Price of single copy 0 4

*Schedule.***WANTED**

For the office of the Circuit Court, Cuttack on probation for one year, one Translator on Rs. 130 a month in grade IV of translators in the reduced scale for new entrants and two assistants on Rs. 85 each a month in grade II of the lower division in the reduced scale for new entrants.

Qualifications required: Must be graduates knowing Oriya and Telugu well. The candidates should have office experience and must not exceed 25 years in age if not already in Government service. For the post of Translator, the candidate must further be strong in English and able to translate Telugu and Oriya languages into English with accuracy and speed.

Applications should be made to the Registrar, Circuit Court, Cuttack, by the 15th April 1936.

Date and place of interview: 18th April 1936 at the Circuit Court, Cuttack.

Candidates must be natives of, or domiciled in, the province of Orissa (that would be newly formed) or serving as Assistants in the Madras High Court. Domicile must be proved by a certificate to that effect signed by the District Officer of the district concerned. Applications should be accompanied by the Matriculation certificate, the diploma certificate and a certificate of good moral character. No travelling allowance will be allowed either for interview or for joining the appointment. The appointed candidates must be ready to join in Circuit Court, Cuttack, on the 20th April 1936.

A. N. BANERJI,

Registrar,

Circuit Court, Cuttack.

CUTTACK: 24th March 1936.

[2—1—8.4.36.]

IN THE COURT OF THE SUBORDINATE JUDGE, CUTTACK.

EXECUTION CASE NO. 339/11 OF 1935.

Bichitrananda Sahu, son of Khetrabasi Sahu, deceased, minor represented through mother-guardian Bhagabati Dei—*Decree-holder,*

versus

Chaitan Charan Sahu and others—*Judgment debtors.*

NOTICE.

For realisation of the dues of the Execution case above-named the properties given in Schedule below would be sold at 8 A.M., on 15th April 1936 within the premises of the above-named Court at Cuttack.

Lot no. 1—Tauzi no. 818; Taluk Joysingda at present Gopinath, pargana Alti, P. S. and thana Dharmasala, district Cuttack bearing in P. S. a Revenue of Rs. 797 and an area of 786.86-7 acres both cultivated and uncultivated and in C. S. a revenue of Rs. 980 and an area of 729.33 acres both cultivated and uncultivated comprising mauza Joysingda bearing thana no. 290 and mauza Janak bearing thana no. 119 and khewat no. 1, mauza Mathsahi bearing thana no. 929 and khewat no. 1 and mauza Balikuda bearing thana no. 1198 and khewat no. 1 including nijchas nij-jote lands with Kutchery houses within the taluk and all other rights such as rights to trees, ponds, tanks, Fishery, Gardens and Dhulibhag having an approximate value of Rs. 9,800.

H. SEN,

Advocate for the Decree-holder.

CUTTACK: 24th March 1936.

IN THE COURT OF THE SUBORDINATE JUDGE, CUTTACK.

EXECUTION CASE NO. 315 OF 1935.

Ramanath Mallik of Patamundai, pargana Utikan, district Cuttack—*Decree-holder,*

versus

1. Kedar Nath Mallik of 3, Kali Prosad Dutt Street, Calcutta,
2. Gour Chandra Mittra of 42/1 Hari Ghose Street, Calcutta—*Judgment-debtors.*

NOTICE OF SALE.

The properties as scheduled below belonging to the said Judgment-debtor no. 1 and approximately valued at Rs. 2,000 will be sold in auction by the Subordinate Judge of Cuttack in the Civil court premises at about 8 A.M., on the 15th April 1936 for the realisation of the decretal amount in the aforesaid execution case.

Schedule of the properties.

By virtue of a separate account case no. 1021 of 1932-33 the full Sadr Jama of Rs. 3,278 of the zamindari appertaining to the tauzi no. 1321 situate in the district of Cuttack, police-station and sub-registration office Jajpur, pargana Baruan and Taluk Santrapur has been split up and a separate account no. 1321/1 has been opened in the name of the judgment-debtor no. 1.

This separate account no. 1321/1 bears a sadr jama of Rs. 1,365-13-0 Mufassal jama of Rs. 2,418-10-0 and a total area of 1,293 acres -06 decimals, and the zamindari interest together with the Nijchas, Nij-jote, Abadi, Anabadi, rivers, tanks, Kutchery

houses, jungles, hills, and trees therein belonging to and in possession of the judgment-debtor no. 1 in the entire mauzas Baligura, Barakujhala, Deuli, Gopinathpur, Hasanpur, Hasinipur, Katana, Khandas, Lenka Balisahi, Noorupur no. 3, Noorapur no. 4, Olipur, Rekabi Bazar, Saisandha Haripur, Sana Kujhala and Upar Baruan and 5 annas 10 pies 3 krants 15 biswas 1 ganda 3 karas share in mauza Chita Hata, Nahan no. 1, Nahan no. 2, Rautrapur and Ratapur will be sold.

Be it noted that out of the aforesaid mauzas the following mauzas, viz., Baligura, Bara Kujhala, Chita Hata, Deuli, Gopinathpur, Hasanpur, Khandas, Lenka Balisahi,

Mandarpur, Nahan no. 1, Nahan no. 2, Noorpur no. 3, Noorpur no. 4, *Olipur* Rekabi Bazar, Saisand Haripur, Sana Kujhala and Upar Baruan with four other mauzas, viz., Noorupur no. 5, Chahapalisana, Aranga and Sikharpur, will be sold subject to 5 annas 10 pies 3 krants 15 biswas 1 ganda, 3 karas share therein of the judgment-debtor no. 1 in simple mortgage with the creditor Babu Gopabandhu Misra on a bond, dated the 4th March 1929 for Rs. 9,000.

H. SEN,

Advocate for the Decree-holder.

CUTTACK: 24th March 1936.